

CENTRAL ADMINISTRATIVE TRIBUNAL: ERNAKULAM BENCH

O.A. No. 133 of 2000.

Monday this the 7th day of February 2000.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. Ravi C.K.,  
S/o.C.Kuttappan, aged 33 years,  
Telecom Technical Assistant,  
Chudakkuzhi Telephone Exchange,  
residing at Chirangara House,  
Poopani, Perumbavoor.
2. C.Leela,  
D/o.Joseph P.O., aged 46 years,  
Telecom Technical Assistant, Ernakulam,  
residing at Bolgatty Palace Hotel Quarters,  
Bolgatty, Ernakulam.
3. Karunakaran M.I.,  
S/o.M.R.Thiyathi, aged 47 years,  
Telecom Technical Assistant, Ernakulam,  
residing at Matteplackel,  
Vaduthala P.O., Cochin - 23.
4. Karthiayani K.,  
D/o.Itty, aged 45 years,  
Telecom Technical Assistant, Ernakulam,  
residing at Kalluveetttil,  
Poonithura P.O., Thrikkunnithura.
5. Joseph Chacko,  
S/o.Kuruvilla Joseph, aged 44 years,  
Telecom Technical Assistant,  
Kodakara Telephone Exchange,  
residing at Thenkallunkal,  
Vellikulangerra P.O., Thrissur (Dist.).
6. K.A.Rajamma,  
D/o.A.Ayyappan, aged 42 years,  
Telecom Technical Assistant,  
O/o.Sub Divisional Engineer - Repair Centre,  
Panampilly Nagar, residing at  
Sreenilayam, 32/321,  
Thrikkunnithura, Thekkum Bhagam P.O.,  
Puthiyakavu, Ernakulam District.
7. M.Gopi,  
S/o.G.C.Mudan, aged 51 years,  
Telecom Technical Assistant,  
Ayyappankavu Telephone Exchange,  
residing at Chakkalakuzhil House,  
Njarakkal P.O.

... Applicants

(By Advocate Shri K.C. Eldho)

Vs.

... 2/-

1. The Director General,  
Department of Telecommunications,  
Asoka Road, Sanchar Bhavan,  
New Delhi.
2. Chief General Manager,  
Telecommunications, Trivandrum.
3. Union of India, represented by  
Secretary to the Government,  
Department of Telecommunications,  
Central Secretariat, New Delhi.
4. Principal General Manager,  
Department of Telecommunications,  
Ernakulam, Kochi-31.

Respondents  
(By Advocate Shri Govindh K. Bharathan, SCGSC)

The application having been heard on 7th February 2000  
the Tribunal on the same day delivred the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks the following reliefs:

- "a) Direct the respondents 1 and 2 to conduct the screening test in the 35 % quota to the post of J.T.O. and to fill up the 66 vacancies announced for SC & ST as per Annexure A2 and sent those candidates who are selected after the screening test for training to the post of J.T.O., before their juniors are selected and sent for training for the post of J.T.O. in the 35% or 15 % quota.
- b) Direct the respondents 1 and 2 to publish the select list of the 15% quota examination which has already been conducted to the post of J.T.O. before filling up of the vacancies of Scheduled Caste and Scheduled Tribe as born out by Annexure A1 and A2.
- c) Direct the first respondent to take a decision on A4 representation within a time limit stipulated by the Hon'ble Tribunal.
- d) Grant such other reliefs as this Tribunal thinks fit and proper."

2. On a reading of the O.A. it is seen that the main grievance of the applicants is that the screening test which was scheduled to take place on 8.1.2000 has been cancelled. The learned counsel for the applicant also submitted that the main grievance is regarding the cancellation of the screening test which was scheduled to take place on 8.1.2000.

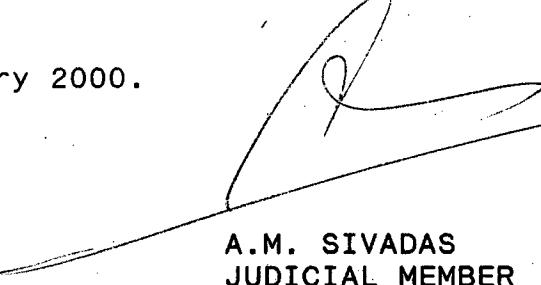
3. From A3 dated 6.1.2000, it is seen that the respondents decided to cancel the test scheduled to take place on 8.1.2000 and to conduct a fresh one according to fresh programme. It is stated in A3 specifically that "fresh date and programme of holding this screening test would be noticed soon."

4. We hope that the respondents will honour their statement in A3 that screening test will be notified soon. It is seen that on an earlier occasion also the screening test was postponed. The department should understand and realise the difficulty experienced by the incumbents by postponing and cancelling the screening test. As stated in A3 screening test should be held soon.

4. O.A. is disposed of as above. No costs.

Dated the 7th February 2000.

  
G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

  
A.M. SIVADAS  
JUDICIAL MEMBER

rv

List of Annexures referred to in the order:

Annexure A1: True copy of the order No. Rectt/30-6/99 dated 30.11.1999 of the 2nd respondent.

Annexure A2: True copy of the letter No. Rectt/30-6/99 dated 30.11.1999 issued by the 2nd respondent.

Annexure A3: True copy of the order No. STA-I/ENK-214/2(a)/ XI/73 dated 6.1.2000 issued by the 4th respondent.

Annexure A4: True copy of the representation submitted by the applicants dated 17.1.2000.